

the exact powers of the authorities concerned have since been promulgated.

A statement dealing with the recommendations in question is placed on the Table of the House. [See Appendix I, annexure No. 40.]

Shri Jhulan Sinha: May I know, if, in view of the seriousness of the recommendations contained in paras. 4(1) and 13(III), Government has taken note of the feelings prevailing in the minds of the people and do they consider that the steps taken so far are commensurate with the seriousness of the problem involved?

Sardar Swaran Singh: Sir, it is a very lengthy question and is of an argumentative nature. Whatever action has been taken on the various paras. which have been pointed out is indicated in the statement, a copy of which is laid on the Table of the House and it is for the hon. Member to decide for himself as to whether he regards this as adequate or not. The Government, who are responsible for this decision, do think that the decision is a correct one.

EXPORTS TO CHINA

*159. **Shri S. C. Singhal:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government propose to export some articles to China this year in pursuance of the India-China Trade Agreement signed recently; and

(b) what are the articles to be exported in 1954-55?

The Minister of Commerce (Shri Karmarkar): (a) and (b). The India-China Trade Agreement does not contemplate any trading on Government account. Trade under the Agreement will be conducted through normal trade channels.

Shri S. N. Das: May I know whether, after the Agreement has been signed,

Government or any other agency in India has taken steps to see that the trade between these two countries is increased?

Shri Karmarkar: I should like to have notice, because it is only too recently that the Agreement was signed and I must verify about the precise number of export and import licences.

Dr. Rama Rao: May I know whether the Government has received any complaint from exporters of tobacco in the district of Guntur that according to the rules laid down by the Government they ought to have received quotas whereas they have not received them?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): Every person who thinks that he ought to have received a quota and does not get one always sends complaints. Whenever we receive complaints, they are examined and, so far Government have no reason to believe that anybody has been denied his rights.

Shri M. L. Dwivedi: I want to know whether those traders who are already in this trade with China have now been disallowed this facility, and if so, may I know the reasons?

Shri T. T. Krishnamachari: No; Sir. As my hon. colleague mentioned, the Agreement is a very recent one and the question of allowing or disallowing people who had been trading with China is a thing which has not arisen. If the hon. Member refers to tobacco, the thing has been done on a basis which Government considered extremely equitable and I think it has evoked satisfaction all round.

REHABILITATION OF EAST PAKISTAN DISPLACED PERSONS

*160. **Shri T. K. Chaudhuri:** Will the Minister of Rehabilitation be pleased to state:

(a) which of the recommendations of the Committee of Ministers for the